[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

NOTIFICATION No. 23/2018-Customs (ADD)

New Delhi, the 24th April, 2018

- G.S.R. (E). Whereas, in the matter of import of 'Methyl Ethyl Ketone' or MEK' (hereinafter referred to as the subject goods), falling under Chapter 29 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the said Customs Tariff Act), originating in, or exported from China PR, Japan, South Africa and Taiwan (hereinafter referred to as the subject countries) and imported into India, the designated authority *vide* its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, *vide* notification No. 14/26/2016-DGAD, dated the 1st February 2018, has come to conclusion that-
 - (i) the product under consideration has been exported to India from the subject countries below normal values;
 - (ii) the domestic industry has suffered material injury on account of dumped subject imports from subject countries;

and whereas, the designated authority has recommended imposition of definitive antidumping duty equal to difference between the amount indicated in column (8) of the table below and per unit landed value of the subject goods, provided that the per unit landed value is less than the value indicated in column (8) of the said table.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the table below, falling under tariff items of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, a

definitive anti-dumping duty as the difference between the amount indicated in column (8), and per unit landed value of the subject goods, provided that the per unit landed value is less than the value indicated in column (8), and per unit of measurement as specified in the corresponding entry in column (9), and in the currency specified in the corresponding entry in column (10) of the said Table:-

Table

S.	Tariff	Description		County	County	Producer	Exporter	Amount	Unit	Cur
No.	item	of goods		of	of				of	renc
				origin	export				Mea	y
(1)	(2)	(2)		(4)	(5)	(6)	(7)	(0)	sure	
(1)	(2)	(3)	T-1 1	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	2914 12 00	Methyl Ketone MEK	Ethyl or	South Africa	South Africa	Sasol South Africa (Pty) Ltd.	Sasol Middle East FZCO	1224.36	MT	US\$
2	2914 12 00	Methyl Ketone MEK	Ethyl or	South Africa	South Africa	Any combination other than (1) above		1224.36	MT	US\$
3	2914 12 00	Methyl Ketone MEK	Ethyl or	South Africa	Any	Any	Any	1224.36	MT	US\$
4	2914 12 00	Methyl Ketone MEK	Ethyl or	Any	South Africa	Any	Any	1224.36	MT	US\$
5	2914 12 00	Methyl Ketone MEK	Ethyl or	Taiwan	Taiwan	TASCO Chemical Corporation	Taiwan Fieldrich Corporation (TFC), Taiwan Fieldrich Corporation (TFC) through Sojitz Asia Pte. Ltd.	1112.95	MT	US\$
6	2914 12 00	Methyl Ketone MEK	Ethyl or	Taiwan	Taiwan	•	on other than (5) ove	1112.95	MT	US\$
7	2914 12 00	Methyl Ketone MEK	Ethyl or	Taiwan	Any	Any	Any	1112.95	МТ	US\$
8	2914 12 00	Methyl Ketone MEK	Ethyl or	Any	Taiwan	Any	Any	1112.95	MT	US\$
9	2914 12 00	Ketone MEK	Ethyl or	Japan	Japan	Any	Any	1065.66	MT	US\$
10	2914 12 00	Methyl Ketone MEK	Ethyl or	Japan	Any	Any	Any	1065.66	MT	US\$

11	2914 12	Methyl	Ethyl	Any	Japan	Any	Any	1065.66	MT	US\$
	00	Ketone	or							
		MEK								
12	2914 12	Methyl	Ethyl	China	China	Any	Any	1147.06	MT	US\$
	00	Ketone	or							
		MEK								
13	2914 12	Methyl	Ethyl	China	Any	Any	Any	1147.06	MT	US\$
	00	Ketone	or							
		MEK								
14	2914 12	Methyl	Ethyl	Any	China	Any	Any	1147.06	MT	US\$
	00	Ketone	or							
		MEK								

2. The anti-dumping duty shall imposed be for a period of three years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation- For the purposes of this notification:

- (i) the landed value of imports shall be the assessable value as determined under the Customs Act, 1962 (52 of 1962) and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975; and
- (ii) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

[F.No.354/63/2018 -TRU]

(Mohit Tewari) Under Secretary to the Government of India.